

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 22 of 2021

In the matter of:

Meghdoot Services Ltd.

Through Mr. Pradip Prasad

....Appellant

Vs.

Registrar of Companies, West Bengal

....Respondent

Present

For Appellant: Mr. Abhishek Gupta, Advocate.

For Respondent: None.

ORDER
(Virtual Mode)

17.02.2021: Heard Learned Counsel for the Appellant. He submits though earlier petition was filed by the Ex-Director of the Company that Petition has been dismissed on the grounds of locus. However, subsequent petition is filed by the shareholder for restoration of the Company. Findings in earlier Petition have no bearing on the Petition filed by the shareholder. However, Learned Tribunal has erroneously dismissed the Petition by the Impugned Order.

Let the Notice be issued to the Respondent through speed post. Requisite along with process fee, if not filed, may be filed within three days from today. If the Appellant provides the e-mail ID of Respondent, let Notice be also issued through e-mail.

Let the matter be fixed on **17th March, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

Sim/Kam